



**HIGH COURT OF MADHYA PRADESH**  
**BENCH AT INDORE**

FORM - 'D'  
REJECTION ORDER  
[See Rule 4(2)]

No. RTIA/ADL.RG-HCIND/ 2283

Indore, Dated 27/08/2014

From:

The Additional Registrar,  
State Public Information Officer,  
High Court of M.P., Bench at Indore.

To,

Shri Nilesh Agrawal,  
139, Vidhya Nagar,  
Indore.

Please refer to your application No. NIL dated 27/08/2014, registered at our I.D. No. 33/2014-15 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you, the information can not be supplied due to the following reasons:-

(I) Hon'ble the Competent Authority of High Court of M.P. has framed 'High Court of M.P. (Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. In accordance with the provisions of Rule 7(1) of the said Rules 2006, a **citizen/applicant is required to past self-attested photograph (in original) of the applicant on Form 'A' and you failed to furnish the same, therefore, your application can not be entertained.**

(II) Moreover, as per the Rule 8(1) of High Court of M.P. (Right to Information) Rules 2006' as amended, State Public Information Officer shall not be liable to provide any information which can be obtained under the provisions of Chapter XVIII of the High Court of M.P. Rules, 2008. You are accordingly requested to contact Copying Section of this Bench Registry and apply for certified copies of the documents required by you after paying the proper copying fee.

As per Section 19 of the Right to Information Act 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P. Indore Bench) within 30 days of the issue of this order.

  
(A.V. MANDLOI)

ADDITIONAL REGISTRAR  
STATE PUBLIC INFORMATION OFFICER  
HIGH COURT OF M.P.,  
BENCH AT INDORE